



2026:AH:42218

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 7453 of 2026

Keshav Lal And Another

.....Petitioner(s)

Versus

State Of Up And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Ramakant Tiwari, Umesh Chandra Tiwari
Counsel for Respondent(s)	: Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. It is argued by learned counsel for the petitioners that in the proceedings initiated under Section 116 of U.P. Revenue Code, 2006, an order was passed by the respondent No.2/Deputy Collector/S.D.O. Tehsil Mariyahun, District Jaunpur on 16.5.2023. It is argued that considerable time has already been lapsed but till date the same has not been complied with.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the opposite party to notice and keeping this petition pending before this Court. However, in case the opposite party feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. Heard learned counsel for the parties and perused the record.
4. In the facts and circumstances of the case, the present petition is disposed of permitting the petitioners to submit an application for compliance of the aforesaid order along with certified copy of this order as per prescribed procedure under U.P. Revenue Code, 2006 and U.P. Revenue Code Rules, 2016 in the Court of respondent No.2/Deputy Collector/S.D.O. Tehsil Mariyahun, District Jaunpur within a period of three weeks from today. In case, the petitioners do so, the respondent No.2 will pass appropriate orders in the matter expeditiously

strictly in accordance with law.
5. It is made clear that this Court has not adjudicated the matter on merits.

February 24, 2026
saqlain

(Prakash Padia,J.)